

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1884**  
(TO BE ANSWERED ON 22.12.2022)

**COMPREHENSIVE LEGISLATURE FOR RESERVATION**

**1884 SHRI KANAKAMEDALA RAVINDRA KUMAR:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government contemplates to bring in a comprehensive legislation to provide statutory safeguard to the reservation limit to 70 per cent from the existing 50 per cent as pronounced in a judicial reference;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): In *Indira Sawhney*, Hon'ble Supreme Court held that the reservation contemplated in Clause (4) of Article 16 should not exceed 50%. In Writ Petition (Civil) No. 55 of 2019 titled '*Janhit Abhiyan Vs. Union of India*', Hon'ble Supreme Court has again held that 50% ceiling limit are applicable to the class/classes who are to avail the benefits envisaged by Articles 15(4), 15(5) and 16(4) of the Constitution of India.

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